

**OFFICE OF THE JUDGE IN-CHARGE, DELHI MEDIATION CENTRE
TIS HAZARI COURTS, DELHI**

CIRCULAR



Sub: Mediation through Video Conferencing.

The Mediation Centre, Tis Hazari Courts, Delhi has been conducting Mediations through Video Conferencing in pending cases after telephonically obtaining consent of the parties for last about three months, with satisfactory results.

The courts of Central & West Districts conducting virtual/physical hearing of cases were requested to refer fresh cases for Mediation through Video Conferencing vide Circular no. 13085-13185/SKA/DMC/THC, dated 24.06.2020 but the response has been lukewarm.

Ld. Judicial Officers posted in Central and West Districts, therefore, are exhorted to briefly share the benefits of Mediation with the parties even if during virtual hearing of cases and on assessing an element of settlement, refer the parties for Mediation by fixing date and time of taking up the matter by Mediator. The necessary details such as e-mails of the parties and their counsels as well as their mobile numbers are required to be filled up in Form-B (printed overleaf) to enable sending Meeting link to them, and either delivered physically at the Mediation Centre, Room No. 325, Tis Hazari Courts, Delhi or forwarded at 'virtualmediationthc@gmail.com'.

The District Legal Services Authorities, Central & West Districts are also requested to forward Pre-Institution Commercial Cases for online mediation by delivering/forwarding duly completed Form-B and copy of application moved by the applicant.

The copy of settlement/report of Mediation shall be forwarded to the Court/Authority through dedicated e-mail.


(Sunil K. Aggarwal),
Judge In-charge, Mediation Centre
Tis Hazari Courts,
Delhi

No. 11477-627 /SKA/DMC/THC.

August 18th 2020

Copy forwarded for information & necessary action to :-

1. The District & Sessions Judge (HQs), Tis Hazari Courts, Delhi.
2. The District & Sessions Judge (West), Tis Hazari Courts, Delhi.
3. All the Judicial Officers posted in Central & West Districts, Tis Hazari Courts, Delhi.
4. The Secretary, Central District Legal Services Authority, Tis Hazari Courts, Delhi.
5. The Secretary, West District Legal Services Authority, Tis Hazari Courts, Delhi.
6. The President/Secretary, Delhi Bar Association, Tis Hazari Courts, Delhi.
7. The In-charge, Computer Branch, Tis Hazari Courts, Delhi for upload the Circular immediately on the Website of Central & West District, Tis Hazari Courts, Delhi.
8. Guard File


(Sunil K. Aggarwal),
Judge In-charge, Mediation Centre
Tis Hazari Courts,
Delhi

DELHI MEDIATION CENTRE,
TIS HAZARI COURTS,
DELHI

Case No. _____

N.D.O.H _____

Name of Referral Court/Authority: _____

Title of Case:- _____

Nature of Case:- _____

(FORM-B)

(To be filled at the time of Referral)

We do hereby convey out consent for participating in Mediation through Video Conferencing on _____ (date) at _____ am/pm (time). We will install the necessary software/app in our Computer/Mobile Phone for the purpose of Video Conferencing.

_____ (FIRST PARTY)

_____ (SECOND PARTY)

1. Name:- _____

1. Name:- _____

2. Mobile No. _____

2. Mobile No. _____

3. Email id _____

3. Email id _____

ADVOCATE OF FIRST PARTY

ADVOCATE OF SECOND PARTY

1. Name:- _____

1. Name:- _____

2. Mobile No. _____

2. Mobile No. _____

3. Email id _____

3. Email id _____

Signature of the Referral Court/
Reader/Steno of the Referral Court